

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/668/2016/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 26-06-2019.

:: ENQUIRY REPORT ::**:: Present ::****(Lokappa N.R)**

**Additional Registrar of Enquiries-9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Enquiry against Sri N.Vivekanand,
the then Secretary, Kandagal Gram Panchayat
(Presently PDO, Attigere Gram Panchayat,
Davanagere taluk & district) - reg.

Ref: 1. G.O.No. ಗ್ರಾಅಪ 743 ಗ್ರಾಪಂಕಾ 2016 ದಿ: 22/11/2016.

2. Nomination Order No: UPLOK-2/DE/668/2016.
Dt: 28/11/2016 of Hon'ble Upalokayukta.

* * * * @ * * * *

This Departmental Enquiry is initiated against Sri N.Vivekanand, the then Secretary, Kandagal Gram Panchayat (Presently PDO, Attigere Gram Panchayat, Davanagere taluk & district) (hereinafter referred to as the Delinquent Government Official for short "DGO").

In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 28/11/2016 cited above at reference No.2 has Nominated Addl. Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Additional

92

Registrar of Enquiries-9 has prepared Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

The Article of charges framed by the ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

2. ಅ.ಸ.ನೌ ಆದ ನೀವು - 2008-09ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರುಮಾಡಲು ನೀವು ಶಿಫಾರಸ್ಸು ಕಳಿಸಿಕೊಟ್ಟಿದ್ದು ಈ ಕಾರಣದಿಂದ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಮನೆ ಮಂಜೂರಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE-II
STATEMENT OF IMPUTATION OF MISCONDUCT:

3. ಶ್ರೀ.ಸಿ.ಬಿ.ಕರಿಬಸವರಾಜ್ ಬಿನ್ ಬಸಪ್ಪ, ಕಂದಗಲ್ ಗ್ರಾಮದ, ಮಾಯಕೊಂಡ ಹೋಬಳಿ, ದಾವಣಗೆರೆ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಗ್ರಾಮಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಶ್ರೀಮತಿ.ಬಸಮ್ಮ ಕೋಂ ನಾಗರಾಜ, ಶಶಿಕಲ ಕೋಂ ಬಾಲಚಂದ್ರಪ್ಪ,

92

ಶಾಂತಮ್ಮ ಕೋಂ ಕೆಂಚಪ್ಪ, ಇವರುಗಳು ಕಾನೂನು ಬಾಹಿರವಾಗಿ 2008-09 ನೇ ಸಾಲಿನಲ್ಲಿ ಇಂದಿರಾ ಆವಾಜ್ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಮನೆಗಳನ್ನು ಪಡೆದಿರುತ್ತಾರೆ. ರೂಪ ಕೋಂ ಮಂಜುನಾಥ ಇವರು ಸಾಮಾನ್ಯ ಜಾತಿಗೆ ಸೇರಿದವರಾಗಿದ್ದರೂ ಸಹ ಪರಿಶಿಷ್ಟ ಜಾತಿಗೆ ಸೇರಿದ ಮನೆಯನ್ನು ಪಡೆದಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಹಲವಾರು ಬಾರಿ ದೂರು ನೀಡಿದರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲ ಎಂದು ದೂರನ್ನು ನೀಡಿರುತ್ತಾರೆ.

4. ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರವರ ದಾವಣಗೆರೆ ಪ್ರವಾಸದ ಸಂದರ್ಭದಲ್ಲಿ ದೂರುದಾರರು ಈ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ದೂರಿನ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು ಈ ಸಂಸ್ಥೆಯ ನಿಬಂಧಕರಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಗೌರವಾನ್ವಿತ ಲೋಕಾಯುಕ್ತರು ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರಿಗೆ ಆದೇಶ ನೀಡಿದ್ದು, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ದಾವಣಗೆರೆ ಇವರು ದಿ.17/3/15 ರಂದು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

5. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ದಾವಣಗೆರೆ, ಇವರು ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಬೀಜ ಪರೀಕ್ಷಾ ಪ್ರಯೋಗಾಲಯ, ದಾವಣಗೆರೆ ಇವರ ಮೂಲಕ ತನಿಖೆಯನ್ನು ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ತಮ್ಮ ವರದಿಯಲ್ಲಿ ದೂರುದಾರರು ತಿಳಿಸಿರುವ ಶ್ರೀಮತಿ.ಶಶಿಕಲಾ ಕೋಂ ಬಾಲಚಂದ್ರಪ್ಪ, ಶ್ರೀಮತಿ.ಬಸಮ್ಮ ಕೋಂ ನಾಗರಾಜಪ್ಪ ಮತ್ತು ಶ್ರೀಮತಿ.ಶಾಂತಮ್ಮ ಕೋಂ ಪಂಚಪ್ಪ ಇವರಿಗೆ ಮನೆ ಮಂಜೂರು ಮಾಡಿರುವುದು ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆಯಾಗಿದ್ದು, ಇವರುಗಳು ಅನರ್ಹ ಫಲಾನುಭವಿಗಳೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ವಸತಿ ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಯನ್ವಯ ಅರ್ಹ ಫಲಾನುಭವಿಯು ಆರ್ಥಿಕವಾಗಿ ಹಿಂದುಳಿದಿದ್ದು, ವಾರ್ಷಿಕ ಆದಾಯವು ರೂ.11,800/- ಗಳಿಗೆ ಕಡಿಮೆ ಇರಬೇಕಾಗುತ್ತದೆ. ಆದರೆ, ಮೇಲೆ ಹೇಳಿದ 3 ಫಲಾನುಭವಿಗಳ ಕುಟುಂಬದ ವಾರ್ಷಿಕ ಆದಾಯ ರೂ.11,800/- ಕ್ಕಿಂತ ಹೆಚ್ಚು ಇರುವುದು ಕಂಡುಬಂದಿದೆ. ಸದರಿ ಮನೆಯನ್ನು ಮಂಜೂರಾತಿ ಮಾಡಿದ ಸಮಯದಲ್ಲಿ ಶ್ರೀ.ಎನ್.ವಿವೇಕಾನಂದ ಇವರು ಕಂದಗಲ್ಲು ಗ್ರಾಮಪಂಚಾಯಿತಿಯ ಕಾರ್ಯದರ್ಶಿಯಾಗಿದ್ದು, ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆ ಪ್ರಕ್ರಿಯೆ ಸಮಯದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲನೆ ಮಾಡದೆ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿದ್ದಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ವರದಿಯ ಜೊತೆ ಗ್ರಾಮ ಸಭೆಯ

92

ನಡವಳಿಯ ಪ್ರತಿ, ಫಲಾನುಭವಿಗಳ ವಿವರ ಹಾಗೂ ಇತರ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಜರು ಪಡಿಸಿರುತ್ತಾರೆ.

6. ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯ ಮೇಲೆ ದೂರುದಾರರು ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಮಾನ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ದಾವಣಗೆರೆ, ಇವರ ನಿರ್ದೇಶನದ ಮೇರೆಗೆ ತನಿಖಾ ವರದಿಯನ್ನು ತಯಾರಿಸಿದ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೀಜ ಪರೀಕ್ಷಾ ಪ್ರಯೋಗಾಲಯ, ಕೃಷಿ ಇಲಾಖೆ, ದಾವಣಗೆರೆ, ಇವರ ವರದಿಯು ಸಂಪೂರ್ಣವಾಗಿ ಕಾನೂನಿಗೆ ವಿರುದ್ಧವಾಗಿದ್ದು, ಅಪೂರ್ಣ ತನಿಖೆಯಿಂದ ಕೂಡಿದ ವರದಿಯಾಗಿದ್ದು, ಸದರಿ ವರದಿಯಲ್ಲಿ ನೀಡಿದ ಅಂಕಿ ಅಂಶಗಳು ಆದಾಯ ದೃಢೀಕರಣಗಳು ಸುಳ್ಳು ಮಾಹಿತಿಯಿಂದ ಕೂಡಿದವುಗಳಾಗಿರುವುದರಿಂದ ಮತ್ತು ಸದರಿ ತನಿಖೆಯನ್ವಯ ಮೇಲ್ಕಂಡ ವ್ಯಕ್ತಿಗಳ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮವನ್ನು ಇಲ್ಲಿಯವರೆಗೂ ತೆಗೆದುಕೊಳ್ಳದೇ ಇರುವುದರಿಂದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ದಾವಣಗೆರೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಇವರೂ ಸಹ ಮೇಲ್ನೋಟದಲ್ಲಿ ಒಬ್ಬ ಆರೋಪಿಯಾಗಿ ಕಂಡುಬಂದಿರುವುದರಿಂದ, ವರದಿಯನ್ನು ತಿರಸ್ಕರಿಸಬೇಕಾಗಿ ಕೋರಿಕೊಂಡಿರುತ್ತಾರೆ.

7. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ದಾವಣಗೆರೆ ಇವರ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, 3 ಜನ ಫಲಾನುಭವಿಗಳಿಗೆ 2ನೇ ಎದುರುದಾರರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

8. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ದಾವಣಗೆರೆ, ಇವರು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ತನ್ನ ವರದಿಯಲ್ಲಿ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆಯನ್ನು ಅಕ್ರಮವಾಗಿ ಮಂಜೂರು ಮಾಡಲಾಗಿರುವ ವಿಚಾರದಲ್ಲಿ ದಾವಣಗೆರೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಪಾತ್ರವಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ದಾವಣಗೆರೆ ಇವರಿಗೆ ವಹಿಸಲಾಗಿತ್ತು. ಅವರ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಲಭ್ಯವಿದ್ದ ಗ್ರಾಮ ಸಭಾ ನಡವಳಿ ಪುಸ್ತಕ, ಸಾಮಾನ್ಯ ಸಭೆ ನಡವಳಿ ಪುಸ್ತಕ, ರಾಜೀವಗಾಂಧಿ ಗ್ರಾಮೀಣ ವಸತಿ ನಿಗಮದಿಂದ

ಅನುಮೋದನೆಗೊಂಡ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಈ ಆಯ್ಕೆ ಪ್ರಕ್ರಿಯೆಯು ಅಂದಿನ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಅಧ್ಯಕ್ಷರು, ಉಪಾಧ್ಯಕ್ಷರು, ಸದಸ್ಯರು, ಗ್ರಾಮಪಂಚಾಯತ್ ಕಾರ್ಯದರ್ಶಿ, ಗ್ರಾಮಸಭಾ ನೋಡಲ್ ಅಧಿಕಾರಿ ಮತ್ತು ಗ್ರಾಮಸ್ಥರ ಸಮ್ಮುಖದಲ್ಲಿ ಯೋಜನೆಯ ಮಾರ್ಗಸೂಚಿಯಂತೆ ಸರ್ಕಾರದಿಂದ ನಿಗದಿಯಾದ ಮೀಸಲಾತಿಯಂತೆ ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯನ್ನು ಸಾರ್ವಜನಿಕ ಸ್ಥಳವಾದ ಶ್ರೀವೀರಭದ್ರೇಶ್ವರ ದೇವಸ್ಥಾನದಲ್ಲಿ ಸಾರ್ವಜನಿಕರ ಸಮ್ಮುಖದಲ್ಲಿ ಗ್ರಾಮ ಸಭೆಯಲ್ಲಿ ಆಯ್ಕೆ ಮಾಡಿರುವುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡುಬರುತ್ತದೆ. ಹಾಗೂ ಆಯ್ಕೆಯಾದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಯನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿರುತ್ತದೆ. ದೂರುದಾರರು ತಮ್ಮ ಗ್ರಹಿಕೆಯಿಂದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಮೇಲೆ ದೂರು ಕೊಟ್ಟಿದ್ದು, ಸಂಪೂರ್ಣವಾಗಿ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳ ಯಾವುದೇ ಪಾತ್ರ ಇರುವುದಿಲ್ಲವೆಂದು ಪತ್ರವನ್ನು ಬರೆದುಕೊಟ್ಟಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಪಾತ್ರ ಇರುವುದಿಲ್ಲವೆಂದು ವರದಿಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

9. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ, ದಾವಣಗೆರೆ ಇವರು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ದಾವಣಗೆರೆ ತಾಲ್ಲೂಕು, ಕುಂದಗಲ್ಲು ಗ್ರಾಮಪಂಚಾಯತಿಯಲ್ಲಿ 2008-09 ಮತ್ತು 2011-12ನೇ ಸಾಲಿನ ವಸತಿ ಯೋಜನೆಯಡಿ ನಿಯಮಬಾಹಿರವಾಗಿ ಮನೆಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ನಡೆಸಲಾದ ವಿಚಾರಣೆಯಲ್ಲಿ ಮನೆ ಹಂಚಿಕೆಯಲ್ಲಿ ಲೋಪವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಹಂಚಿಕೆಯಾಗಿರುವ ಮನೆಗಳನ್ನು ರದ್ದುಪಡಿಸಲು ಮತ್ತು ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಸರ್ಕಾರದಿಂದ ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ವಸೂಲು ಮಾಡಲು ಕಚೇರಿಯಿಂದ ಸೂಚನೆ ನೀಡಲಾಗಿರುತ್ತದೆ. ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗ್ರಾಮಪಂಚಾಯತಿ, ಕುಂದಗಲ್ಲು ರವರು ಸಲ್ಲಿಸಿದ ವರದಿಯಲ್ಲಿ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳು ಸ್ವಲ್ಪ ಭಾಗದ ಹಣವನ್ನು ಈಗಾಗಲೇ ಸರ್ಕಾರಕ್ಕೆ ಸಂದಾಯ ಮಾಡಿದ್ದು, ಆರ್ಥಿಕ ತೊಂದರೆಯಿಂದಾಗಿ ಉಳಿದ ಮೊತ್ತವನ್ನು ಪಾವತಿಸಲು ಏಪ್ರಿಲ್ ಅಂತ್ಯದವರೆಗೆ ಕಾಲಾವಕಾಶ ಕೋರಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಏಪ್ರಿಲ್ ಅಂತ್ಯದಲ್ಲಿ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಂದ ಬಾಕಿ ಹಣವನ್ನು

೨೨

ಸರ್ಕಾರಕ್ಕೆ ಸಂದಾಯ ಮಾಡಿಸಿ ವರದಿ ಸಲ್ಲಿಸಲಾಗುವುದೆಂದು ವರದಿ ನೀಡಿರುವ ಬಗ್ಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

10. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ದಾವಣಗೆರೆ ಇವರ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುವ ವಿಚಾರದಲ್ಲಿ ದಾವಣಗೆರೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರ ಪಾತ್ರ ಇಲ್ಲವೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲು ಗ್ರಾಮಪಂಚಾಯತ್ ಕಾರ್ಯದರ್ಶಿ ಶಿಫಾರಸ್ಸನ್ನು ಕಳುಹಿಸಿಕೊಟ್ಟಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ. ಆ ಕಾರಣದಿಂದ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಮನೆ ಮಂಜೂರಾಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ. ಅದಲ್ಲದೆ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯವರು ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಹಂಚಿಕೆಯಾಗಿರುವ ಮನೆಗಳನ್ನು ರದ್ದುಪಡಿಸಲು ಮತ್ತು ಬಿಡುಗಡೆಯಾದ ಹಣವನ್ನು ವಸೂಲು ಮಾಡಲು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದರಿಂದ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆ ಮಂಜೂರಾಗಿರುವುದು ದೃಢಪಡುತ್ತದೆ.

11. ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3 (i) ರಿಂದ (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತೀರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-09 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

ಎ

The DGO has appeared on 9/5/2017 before this enquiry authority in pursuance to the service of the Article of charges.

Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding enquiry.

The DGO has submitted written statement is that,

The beneficiary by name Smt. Shashikala w/o Balachandra, Smt. Basamma w/o Nagarajappa, Smt. Shantamma w/o Panchappa were selected as beneficiary under housing scheme through the gram sabha dated 25/6/08 in the presence of nodal officer Sri J.J. Naik and President and vice President and all the members of the Kandgal gram panchayat. Further he has submitted that he has not selected beneficiary and also has no power to select the beneficiaries in the gram panchayat in any scheme as secretary/PDO. Gram panchayat general body approved the beneficiary list and the same was sent to the Executive Officer, Taluk panchayat, Davanagere. The said beneficiary list was scrutinized by the E.O, Taluk Panchayat and then forwarded to the CEO, ZP, Davanagere and the same was forwarded to the Rajeev Gandhi Vasati Nigama, Bangalore. Further submitted that he has not committed any misconduct or dereliction of duty. Hence, prayed to drop the proceedings leveled against him.

The disciplinary authority has examined the complainant Sri Karibasavaraj C. Basappa, Agriculture, Kandgal village, Mayakonda Hobli, Davanagere district as Pw.1, Sri L.S. Prabhudev s/o L.S. Shivamurthy, Executive Officer, Taluk Panchayat, Davanagere as Pw.2 and Ex.P1 to 9 are got

90

marked. The DGO has not examined any witness and not got marked any documents.

The DGO has submitted written brief. Heard the submissions of the disciplinary authority and DGO's side. I answer the above charge in **AFFIRMATIVE** for the following;

REASONS

- 3) It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.

- 4) The disciplinary authority has examined the complainant Sri Karibasavaraj C. Basappa, Agriculture, Kandgal village, Mayakonda Hobli, Davanagere district as Pw.1, Sri L.S. Prabhudev s/o L.S. Shivamurthy, E.O, Taluk Panchayat, Davanagere as Pw.2 and Ex.P1 to 9 are got marked. The DGO has not examined any witness and not got marked any documents. The Pw.1 deposed in his chief examination is that he has not filed any complaint as stated in Ex.P1 to 3. He has deposed that one person obtained the signature on the said document in Bapuji Hospital Davanagere when he was admitted due to his illness. Further he has deposed that he has not known the contents of the said documents and also Ex.P4 alleged rejoinder submitted by him. The evidence of Pw.1 appears that he has deposed false evidence to support the DGO even though he has filed the complaint. The Pw.2 is E.O, Taluk Panchayat, Davanagere he has deposed that he has received the letter from Karnataka Lokayukta Bangalore in Compt/Uplok/BD/7163/2014-15 on 19/1/2014. Further he has directed

92

to the Asst. Director of Agriculture, Davanagere to investigate into the matter and submit the report. After that the Asst. Director, Agriculture submitted his report dated 18/10/2014 his office and then on 20/10/14 he also scrutinizing all the documents in his office and then submitted the report on 11/11/14 as per Ex.P6. further he has deposed that as per the documents and report submitted by the Asst. Director, agriculture the DGO has selected the beneficiary by name Smt.Shashikala w/o Balachanddra and Smt.Basamma w/o Nagarajappa and smt.Shantamma w/o Panchappa even though they were not eligible for getting the benefit under Indira Awas housing scheme. Further he has deposed that in his cross examination the amount released to the said beneficiaries were recovered and deposited to Rajeev Gandhi Vasati Nigam, Bangalorc.

5) The DGO has not examined any witness and not got marked any documents.

6) Ex.P1 & 2 are the complaint form No.I&II dated 21/8/14. Ex.P3 is the complaint dated 21/8/14. Ex.P4 is the rejoinder dated 19/1/15. Ex.P5 is the documents submitted by the complainant along with his complaint (35 sheets). Ex.P6 is the report dated 11/11/14 submitted by the Pw.2 (6 sheets). Ex.P7 is the documents submitted by Pw.2 page 112-166. Ex.P8 is the report dated 2/5/16 of Pw.2. Ex.P9 is the documents submitted by Pw.2 page 169-185.

gn

7) Perused the evidence of Pw.1 and 2, along with above said documents. The DGO has not disputed the fact that he was working as Secretary of Kandgal gram panchayat, Mayakonda hobli, Davanagere taluk during 2008-09. Further he has not disputed the fact that he has sent the beneficiary list to the taluk panchayat, Davanagere as per Ex.P5 page 69 ie., the list of beneficiary for the year 2008-09 under Indira Awas Housing scheme in the said list Sl.No.12 is Smt.Basamma w/o Nagaraj and Sl.No.20 Smt. Shashikala w/o Balachandra both are selected under general women category. Smt. Shantamma w/o Panchappa was also selected as beneficiary for the year 2011-12. Further the DGO has not disputed the fact that Smt.Shashikala w/o Balachandra was working as Librarian in the said gram panchayat since 2008 and her monthly salary was Rs.1,500/- and yearly income from salary was Rs.18,000/-. Further the DGO has not disputed the fact that Smt. Basamma w/o Nagarajappa was working as computer operator in the said gram panchayat at the time of selecting as beneficiary and she had obtained monthly salary of Rs.2744/- and yearly income from salary was Rs.32,928/-. Further the DGO has not disputed the fact that the husband of Smt.Shantamma w/o Panchappa was working as waterman (Neeruganti) in the said gram panchayat his monthly salary was Rs.5898/- and yearly income is Rs.70776/-. The DGO well known the above said three persons Smt. Shashikala w/o Balachandra who was working as Librarian in the said gram panchayat, Smt. Basamma w/o Nagaraj who was working as computer operator and

or

Smt.Shantamma w/o Panchappa who was the wife of waterman by name Panchappa working in the said gram panchayat. Ex.P6 is the report dated 11/11/2014 submitted by Pw2 E.O, TP, Davanagere and Ex.P7 is the documents submitted Pw.2. Pw.2 clearly stated in his report as well as oral evidence that during the selection of the above said beneficiaries the DGO was working as Secretary of Kandgal gram panchayat. Even though the year income of Smt. Shashikala w/o Balachadra and Smt.Basamma w/o Nagarajappa and Smt.Shantamma w/o Panchappa more than 11800 and even though he has know the above said persons working as librarian, computer operator and one of the beneficiaries' husband working as waterman in the said gram panchayat without proper scrutinizing the documents submitted by them he had then selected as beneficiaries and recommended for approval. Ex.P7 is the page 116-117 are the documents regarding the salary of librarian of the said gram panchayat. Ex.P7 page 122-125 is the copy of the proceedings of the gram sabha dated 25/6/2008. Ex.P7 page 132 is the copy of the income certificate of Smt.Basamma w/o Nagaraj the said document issued by Tahasildar on 30/1/09. This document itself shows that the said Smt. Basamma obtained income certificate by suppressing she was working as a computer operator in the said gram panchayat. Ex.P5 page 71 income certificate in respect of Smt. Shashikala w/o Balachandrappa the said income certificate obtained from the office of the Tahasildar, Davanagere on 25/9/08. But, as per the records and admitted fact she was working as librarian in the said gram

9

panchayat and had a monthly salary of Rs.1500/- considering the same her income was more than Rs.11,000/- per year. Ex.P7 page 142-143 document related to Smt. Shantamma w/o Panchanna. As per the said document at the time of selecting the said Smt.Shantamma as beneficiary under the housing scheme her husband Panchanna working as waterman in the said gram panchayat monthly salary Rs.4698/- for the month of August 2011. Considering the same yearly income of the said Smt.Shantamma family was more than Rs.11,800/-. As per the evidence of Pw.2 and his report the above said three beneficiaries were not eligible persons to obtain the benefits in the above said housing scheme for that said beneficiary name was cancelled. Ex.P8 is the report submitted by Pw.2 on 2/5/16 regarding the recovery of the amount from the above said three beneficiaries which was released under the housing scheme in favour of the said beneficiaries. As per the said document Smt. Shashikala w/o Balachandra selected as beneficiary under Indira Awas Scheme for the year 2008-09 and beneficiary code No.41776 the same was cancelled and recover the amount released to her under the said scheme through the DD No.320645 dated 11/11/14 for Rs.5,000/-, DD No.636458 dated 21/7/15 Rs.3000/- and DD No.150022 dated 7/4/16 for Rs.5000/-, DD No.150026 dated 12/4/16 Rs.22000/- total Rs.35,000/-.

8) Smt. Basamma w/o Nagarajappa was selected as beneficiary under Indira Awas scheme for the year 2008-09 the beneficiary code No.41775 the same was cancelled and

92

recovered the released amount through the DD No.098641 dated 11/11/16 for Rs.5000/-, DD No.356852 dated 12/5/15 Rs.3000/-, DD No.150021 dated 7/4/16 Rs.5000/-, DD No.150027 dated 30/4/16 Rs.22000/- total Rs.35,000/-.

9) Shantamma w/o Panchappa selected as beneficiary under Indira Awas Housing scheme for the year 2011-12 the beneficiary code No.113712 the said beneficiary is cancelled and amount recovered from the said beneficiary through DD No.320646 dated 11/11/14 for Rs.5000/- and DD No.366457 dated 21/7/15 for Rs.3000/-, DD No.150023 dated 7/4/16 for Rs.5000/-, DD No.516681 dated 30/4/16 for Rs.37000/- total Rs.50,000/-

10) The above said amount which was released from the Managing Director, Rajeev Gandhi Housing Nigama recovered from the said beneficiaries who are not eligible to get benefits under the said scheme and sent the said amount to the Managing Director, Rajeev Gandhi Vasati Nigama and requested to cancel the house allotted to them under the said scheme. In Ex.P9 page 169-174 are the letters submitted by the E.O, TP, Davanagere to Rajeev Gandhi Vasati Nigama regarding recovery of amount from the above said beneficiaries for requesting to cancel the house allotted to them. Ex.P9 page 175 is the letter dated 30/4/16 of Secretary, Gram panchayat, Kandgal submitted to the E.O, TP, Davanagere for seeking time to repayment of the amount by the above said beneficiaries. The above said documents are not disputed by the DGO and also he has not disputed

an

the facts that the said beneficiaries were selected under Indira Awas Scheme during his period when he was working as Secretary of Kandgal Gram panchayat, Davanagere taluk. Above said all facts clearly reveals that the DGO as a Secretary of the said gram panchayat without scrutinizing the documents in respect of the above said beneficiaries properly he has recommended to select them as beneficiaries under the above said housing scheme even though they were not eligible for getting the benefit under the said scheme. Further the amount allotted to the above said beneficiaries recovered through the DD and remitted to the Managing Director, Rajeev Gandhi Vasati Nigama. Considering the above said facts and circumstances, it reveals that DGO has committed misconduct as stated in the charge. Thereby the disciplinary authority succeeded to prove the charge leveled against DGO.

11) In the above said facts and circumstances, charge leveled against the DGO is proved. Hence, report is submitted to Hon'ble Upalokayukta for further action.


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

Pw.1	Sri Karibasavaraj C. Basappa, Agriculture, Kandagal village, Mayakonda Hobli, Davanagere district dated 29/8/2018 (Original)
------	--



Pw.2	Sri L.S. Prabhudev s/o L.S. Shivamurthy, Executive Officer, Taluk Panchayat, Davanagere dated 29/8/2018 (Original)
------	--

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1&2 Ex.P1(a)&2(a)	Complaint Form No.I&II dated 21/8/14 Signatures
Ex.P3 Ex.P3(a)	Complaint dated 21/8/14 Signature
Ex.P4	Rejoinder dated 19/1/14 of the complainant
Ex.P5	Documents submitted by the complainant along with his complaint
Ex.P6 Ex.P6(a)	Report dated 11/11/14 submitted by the Pw.2 Signature
Ex.P7	Documents submitted by Pw.2
Ex.P8 Ex.P8(a)	Report dated 2/5/16 of Pw.2 Signature
Ex.P9	Documents submitted by Pw.2 page 169-185

iii) List of witnesses examined on behalf of DGO.

Dw.1	NIL
------	-----

iv) List of documents marked on behalf of DGO

Ex.D1	NIL
-------	-----


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No. UPLOK-2/DE/668/2016/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 28.06.2019.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri N.Vivekanand, the then Secretary, Kandagal Gram Panchayath (presently PDO, Attigere Gram Panchayath, Davanagere Taluk and District - reg.

Ref:- 1) Government Order No. RDP 743
GPS 2016 dated 11.2016.

2) Nomination order No. UPLOK-2/
DE/668/2016 dated 28.11.2016 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 26.06.2019 of
Additional Registrar of Enquiries-9,
Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated: November 2016 initiated the disciplinary proceedings against Shri N.Vivekanand, the then Secretary, Kandagal Gram Panchayath (presently PDO, Attigere Gram Panchayath, Davanagere Taluk and District [hereinafter referred to as

Delinquent Government Official, for short as 'DGO' ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/668/2016 dated 28.11.2016 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Shri N.Vivekanand, the then Secretary, Kandagal Gram Panchayath (presently PDO, Attigere Gram Panchayath, Davanagere Taluk and District, was tried for the following charge:-

“ಅ.ಸ.ನೌ ಆದ ನೀವು - 2008-09ನೇ ಸಾಲಿನ ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಯಡಿ ಅನರ್ಹ ಫಲಾನುಭವಿಗಳಿಗೆ ಮನೆಯನ್ನು ಮಂಜೂರು ಮಾಡಲು ನೀವು ಶಿಫಾರಸ್ಸು ಕಳಿಸಿಕೊಟ್ಟಿದ್ದು, ಈ ಕಾರಣದಿಂದ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಮನೆ ಮಂಜೂರಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the charge against DGO Shri N.Vivekanand, the then Secretary, Kandagal Gram Panchayath (presently PDO, Attigere Gram Panchayath, Davanagere Taluk and District”.

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.


6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO Shri N.Vivekanand, is due for retirement on 30.04.2024.

7. Having regard to the nature of charge '*proved*' against DGO - Shri N.Vivekanand, the then Secretary, Kandagal Gram Panchayath (presently PDO, Attigere Gram Panchayath, Davanagere Taluk and District,

i) it is hereby recommended to the Government to impose penalty of "reducing the pay in the time scale of pay by four lower stages with cumulative effect on the DGO - Shri N.Vivekanand and also to defer his promotion by two years whenever he becomes eligible for promotion."

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 